

technical assistance under its various developmental schemes in order to achieve this target.

NRIs transaction in District Central Cooperative Bank

4517. SHRI N.K. PREMCHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have received proposal from the Kerala Government to change the eligibility criteria for NRIs to open and maintain account in the District Central Co-operative Banks;

(b) if so, the details thereof alongwith existing provision to deal with the NRIs transaction; and

(c) the time by which the change is likely to be made ?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Technology Information Complex in Bangalore

4518. SHRI C.P.M. GIRIYAPPA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware that most modern Technological information Complex which has come up near White Field in Bangalore is almost vacant till today;

(b) if so, the reasons therefor;

(c) whether his Ministry has any proposal to provide modern scientific infrastructural facilities at Bangalore so that it can attract entrepreneurs; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) Government of Karnataka are setting up an International Technology Park near Bangalore and its 1st phase is nearing completion. 12 companies have booked space in the said park so far.

(c) and (d) Government have de-licensed large number of industries from industrial licensing. It is, therefore, left open to the entrepreneurs to select the locations for their projects based on the techno-economic feasibility studies.

Payment by BCCL to Railways

4519. SHRI RAVI SITARAM NAIK : Will the Minister of COAL be pleased to state :

(a) the amount payable by the Bharat Coking Coal Limited on account of demurrage to the Railways during 1996-97 and 1997-98;

(b) the main reasons for such payments; and

(c) the amount paid on this account so far ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) The amount payable by the Bharat Coking Coal Ltd. (BCCL) on account of demurrage charges to the Railways is as under :

<u>Year</u>	<u>(Rs. in crores)</u>	
1996-97	7.09	
1997-98	9.49	(Provisional subject to audit on finalisation of account for 1997-98.)

(b) The reasons for demurrage payment of Railways due to advance supply of wagon by Railways, break-down of loading machineries, weather effect, strike called by different political parties, power failure, transport failure and supply of covered wagons at odd hours by Railways.

(c) The amount paid by BCCL on account of demurrage during 1996-97 and 1997-98 is as under :

<u>Year</u>	<u>(Rs. in crores)</u>
1996-97	6.43
1997-98	7.64

Seizure of Currency

4520. SHRI MANIKRAO HODLYA GAVIT :
SHRI D.S. AHIRE :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news item appeared in the 'Hindustan Times' dated June 20, 1998 wherein it has been stated that Officers of Air Customs Preventive Unit at IGI Airport have seized foreign and Indian Currency notes which were to be illegally taken out of the country during the month of June, 1998;

(b) if so, the estimated value of Foreign and Indian Currency notes seized in each raid during January 1998 to June 1998;

(c) the name and No. of persons arrested during each raid/case; and

(d) the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes Sir, the Government is aware of the news-item appearing in the Hindustan Times dated June 20, 1998, referring to certain seizures by Delhi Customs of Indian and Foreign currency illegally attempted to be taken out of the country during June, 1998.

(b) to (d) The case-wise details of the estimated value of foreign and Indian currency notes seized, the names and number of persons arrested and the action taken against

them by the Government in respect of cases booked/detected by the officers at I.G.I. Airport, New Delhi during the period from January '98 to June '98, are given in Statement attached.

Statement

S No.	Date of Seizure	Item Seized	Value (In Indian rupees)	Name of person/s involved	No. of persons arrested	Name of persons arrested	Action taken against the Persons (*)
1	2	3	4	5	6	7	8
1.	13.1.98	Foreign Currency	1,57,778	Sunil Kumar	Nil	Nil	The case was adjudicated at the spot by the Addl. Commissioner, IGI Airport, Foreign currency seized was confiscated absolutely, Personal Penalty of Rs. 30,000/- was also imposed on the passenger.
2.	13.1.98	Foreign Currency	1,55,800	Bhajan Pal Singh	Nil	Nil	The case was adjudicated at the spot by the Addl. Commissioner, IGI Airport, Foreign currency seized was confiscated absolutely, Personal Penalty of Rs. 30,000/- was also imposed on the passenger.
3.	20.2.98	Foreign Currency	3,14,737	Sekh Shamsoodin	Nil	Nil	The case was adjudicated at the spot by the Addl. Commissioner, IGI Airport, Foreign currency seized was confiscated absolutely, Personal Penalty of Rs. 25,000/- was also imposed on the employee of the company to which currency belonged.
4.	08.3.98	Foreign Currency	48,75,544	Andreas Michael Schmidt	1	Andreas Michael Schmidt	Passenger was arrested under the Customs Act, 1962 and subsequently detained under COFEPOSA. A Show Cause Notice has been issued.
5.	24.3.98	Foreign Currency	9,56,000	Mohammad Usman Farooq	1	Mohammad Usman Farooq	Passenger was arrested under the Customs Act, 1962 and subsequently detained under COFEPOSA. A Show Cause Notice has been issued.
6.	19.4.98	Foreign Currency	13,52,451	Ms. Rehana Begum	1	Ms. Rehana Begum	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice has been issued.
7.	19.4.98	Foreign Currency	10,97,220	Smt. Raziabibi Mohammed Behra	1	Smt. Raziabibi Mohammed Behra	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice has been issued.
8.	19.4.98	Foreign Currency	32,28,585	Mohammed Yamini	1	Mohammed Yamini	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice is also being issued.

1	2	3	4	5	6	7	8
9.	27.4.98	Foreign Currency	13,40,145	Keng Tung Wu	1	Keng Tung Wu	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice is also being issued.
10.	29.4.98	Foreign Currency	4,80,000	Unclaimed Seizure	Nil	Nil	Unclaimed seizure. A Show Cause Notice has been issued.
11.	06.5.98	Foreign Currency	4,95,300	Rakesh Jain Smt. Rakesh Jain & Their Two children	Nil	Nil	The case was adjudicated on the spot by the Addl. Commissioner, IGI Airport. Foreign currency seized was confiscated absolutely. A Personal Penalty of Rs. 1,50,000 was also imposed. on the passenger.
12.	09.6.98	Indian Currency	21,00,000	Unclaimed	Nil	Nil	Unclaimed seizure. A Show Cause Notice is being issued.
13.	11.6.98	Foreign Currency	8,70,382	Rahim Sadruddin Laiwala	1	Rahim Sadruddin Laiwala	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice is also being issued.
14.	14.6.98	Foreign Currency	32,76,025	Shaifillah	1	Shaifillah	Passenger was arrested under the Customs Act, 1962 and COFEPOSA proceedings have been initiated. A Show Cause Notice is also being issued.
15.	17.6.98	Foreign Currency	4,98,000	Bhupinder Singh Chana	1	Bhupinder Singh Chana	Passenger was arrested under the Customs Act, 1962. A Show Cause Notice is being issued.
16.	18.6.98	Foreign Currency	1,31,000	Ashok Kumar	Nil	Nil	The case was adjudicated on the spot by the Addl. Commissioner, IGI Airport. Foreign currency seized was confiscated absolutely. A Personal Penalty of Rs. 50,000 was also imposed. on the passenger.
17.	20.6.98	Foreign Currency	4,15,675	Pirani Najar Ali	1	Pirani Najar Ali	Passanger was arrested under the Customs Act, 1962. A Show Cause Notice is being issued.
Total :			2,17,44,642		10 (Ten)		

(*) No arrests have been made in cases involving small amount of seizure, as per existing policy of the Government.

Export of Leather Garments

4521. SHRI MADHAV RAO PATIL : Will the Minister of COMMERCE be pleased to state :

(a) the value of leather and leather garments produced and exported during each of the last three years;

(b) whether the Indian leather garment industry find it difficult to compete with the products of other countries;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps proposed to be taken by the Government to assist the leather garment manufacturers in the country to enable them to compete successfully in the international market ?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) The value of export of Leather Garments for